NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/09/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL			
APPLICATION NUMBER		:	
PETITION NUMBER		: CP/1/2015	
NAME OF THE TRANSFEROR		: UNION OF INDIA	
NAME OF THE TRANSFERRE		: FINANCIAL TECHNOLOGIES INDIA PVT LTD	
UNDER SECTION		: 397/398	
S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	SRINIVASAN.M.D	Contol for R2-hu	Soriel
		Rp to 121, R23-R28, RO	7700
2:	B.DHANARAJ -	h f ph	A paray
3.	K.MANOJ MENON P.NEELAKANTAN	COUNSEL FOR R-29	Model outered.
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4) R. SANKAN WAKAJANAN (SR. ADV) P. RAJ KUMAN PHABAKN

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LOUNSEL FOR
SMAREHOLDERS
ASSOCIATION

(some FUR) R5-12,15-18, p.HT

Edy

ORDER

Counsel for the Petitioner present. Counsel for R1 present. Counsel for R5 to 12, R15 to R18 and R22 present. Counsel for R2 to R4, R19 to R21, R23 to R28 present. Counsel for R29 also present. In the Main C.P., the pleadings are complete. It has been submitted by the Counsel for the Petitioner that interim report has been filed by the SFIO, so the Petitioner is intending to place the same on record. Counsel for the Petitioner is directed to place the same on record within two weeks. Thereafter, the Respondent may file the response to the same within two weeks. The matter is posted for final arguments in the main petition. Put up on **25.10.2017 at 10.30 A.M.**

Applicant in CA/75/2015 present. R1 has filed the reply. The rest of the Counsels, except R29, submitted that they need not to file any reply in relation to the same. Counsel for R29 is directed to file reply within one week by giving the copy to the other side, provided the Applicant makes a copy of the same available today. The Petitioner is at liberty to file reply within seven days, if any.

In CA/74/2015, the Applicant's Counsel is present. Counsel for the Petitioner and R1 have filed the replies. The rest of the Counsels submitted that they need not to file reply in this C.A.

There is another application that has been filed by the Intervener on 13.10.2016. There is no representation on behalf of the Intervener. Therefore, the matter is adjourned for the presence of the Intervener failing which an appropriate order will be passed.

The parties in the CA/74/2015 and CA/75/2015 are directed to complete the pleadings before the next date of hearing as there will not be any further adjournment. The matter is posted for final submission in CA/74/2015 and CA/75/2015. Put up on **03.10.2017 at 10.30 A.M.**

MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

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